(d) the time by which the above mentioned facilities are likely to be provided at all railway stations in Uttar Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ): (a) to (d) Facilities such as drinking water and waiting halls are provided at all stations. Amenities like sheds on platforms and waiting rooms etc. are provided based on the importance of the station, the volume of traffic handled at the station and the number of long distance trains stopping, originating or terninating at the station. Therefore, the availability of amenities at all stations will not be uniform. Important stations and stations with a large volume of traffic are provided with all amenities whereas smaller stations, with a relatively meagre volume of traffic, are not provided with the same quantum of amenities.

Sambhal Hatim Sarai station is provided with waiting room, waiting hall, drinking water arrangements and shed on platform and the same are adequate for the present volume of traffic handled at the station.

Serial on Birth Centenary of Netaji Subhash Chandra Bose

3065. SHRI K.C. KONDAIAH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Government propose to produce a Doordarshan serial on Netaji Subhash Chandra Bose to commemorate his birth centenary year; and
 - (b) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM): (a) and (b) No, Sir. It may, however, be stated that a documentary on the life of Netaji has already been shown on DD-1 on 23rd January, 1997.

Safety Norms in Mines

3066. SHRI NITISH BHARADWAJ: Will the Minister of LABOUR be pleased to state:

- (a) the number of mines in the country which have reached their optimum exploitation;
- (b) whether the safety norms in these mines are being observed scruplously;
 - (c) if not, the reasons therefor;
- (d) whether amount of compensation has recently been increased; and
 - (e) if so, the details thereof?

THEMINISTEROFLABOUR (SHRI M. ARUNACHALAM):
(a) to (c) Safety norms in mines that have been prescribed are not dependent on the degree of exploitation of any

individual mine. Therefore information on number of mines that have reached optimum exploitation level is not maintained and is not available.

(d) and (e) The Government have amended the Workmen's Compensation Act, 1923, in the year 1995 interalia to enhance the minimum amount of compensation payable under the Act for death and permanent total disablement from Rs. 20,000/- to Rs. 50,000/- and from Rs. 24,000/- to Rs. 60,000/- respectively. The monthly wage limit for determining the maximum amount of compensation has also been enhanced from Rs. 1,000/- to Rs. 2,000/-. In addition, a provision for payment of Rs. 1,000/- towards funeral expenses of the deceased workmen has also been made

Arbitrary Termination of Workers in Industrial Houses

3067. SHRI T. GOPAL KRISHNA: Will the Minister of LABOUR be pleased to state:

- (a) whether the Government are aware that large industrial houses resorted to contract labour in various fields so as to make it convenient for the managements to drive them out;
- (b) if so, the steps proposed to be taken by the Government to protect the interest of workers;
- (c) whether any legal protection is being considered to help the workers in case of arbitrary termination; and
 - (d) if so, the details thereof?

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM): (a) to (d) Employment of contract labour and other related matters are regulated as per the provisions of the Contract Labour (Regulation & Abolition) Act, 1970 and the rules framed thereunder. Section 10 of this Act empowers the appropriate to prohibit employment of contract labour in any process, operation or other work in any establishment. Enforcement of these provisions is done by the concerned appropriate Government and violations of the same are punishable as per provisions of the Act. Provisions of this Act are considered adequate for meeting all bonafide concerns with respect to contract workers.

Employment in Urban and Rural Areas

3068. JUSTICE GUMAN MAL LODHA:
PROF. PREM SINGH CHANDUMAJRA:

Will the Minister of LABOUR be pleased to state :

- (a) whether the Government have launched many schemes to provide employment to the unemployed persons;
- (b) if so, the schemes launched in rural and urban areas and the time when these schemes were launched, separately;-
- (c) whether the Government have estimated the number of unemployed persons who are proposed to be provided employment under the each scheme; and